

In the Central Administrative Tribunal,

Patna Bench, Patna.

DA- 558 of 1996

Shri Radhey Shyam vs. Union of India & Ors.

1. / 14.11.96.

Heard. This application has been moved with the prayer that the order transferring the applicant, who is posted as Assistant Director at Patna, to Head Quarters at New Delhi be quashed. He has also prayed for quashing of the subsequent orders passed by the authorities on the representation moved by him. The contention of the applicant is that he will suffer hardship if he is transferred from Patna as his wife is ill, his daughter is being educated at Patna and the marriage of <sup>the</sup> other daughter is to be performed. In my view, the applicant <sup>may</sup> ~~may have suffered~~ <sup>some</sup> hardship is if he is transferred from Patna to New Delhi, it cannot be said that the order transferring him from Patna is in any way mala fide and illegal. On the perusal of the allegations made in the petition, I am unable to accept that the transfer order has been passed on some extraneous consideration <sup>or is</sup> otherwise mala fide. It will not be proper for this Tribunal to interfere with such order of transfer. This application is rejected.

  
(V.N. Mehrotra)

Vice-chairman

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